



**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

**Hearing by Video Conferencing**

**O.A. No.060/00067/2020**

Chandigarh, this the 07<sup>th</sup> of September, 2020

**HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)  
HON'BLE MS. AJANTA DAYALAN, MEMBER (A)**

Akhilesh Kumar Aggarwal S/o Sh. R.K. Gupta, resident of Jindal Homeo Clinic, Moti Colony Opposite Syndicate Bank, GT Road, Palwal, Distt. Faridabad- 121001.

**....Applicant**

(BY: Mr. S.S. Sahu, Advocate)

**Versus**

1. Navodaya Vidyalaya Samiti Ministry of Human Resource Development (Dept of School Education & Literacy) through Secretary, B-15, Institutional Area, Sector 62, Noida (U.P.) 201309.
2. Deputy Commissioner, (Estt.II) Navodaya Vidyalaya Samiti, Department of School Education and Literacy, Institutional Area, Sector 62, Noida, U.P. – 201309.
3. Deputy Commissioner (Pers) Navodaya Vidyalaya Samiti, Department of School Education and Literacy, Institutional Area, Sector 62, Noida, U.P. – 201309.
4. Deputy Commissioner, Navodaya Vidyalaya Samiti, R.O. Jaipur (Rajasthan) – 302001.
5. Principal Jawahar Navodaya Vidyalaya, Odha, Sirsa, District Sirsa - 125055

**... .Respondents**

(BY: Mr. Sanjay Goyal, Advocate)



**O R D E R(Oral)**

**SANJEEV KAUSHIK, MEMBER (J):**

1. The present O.A. has been filed by the applicant challenging the order dated 06.09.2019 and 13.01.2020 (Annexures A-3 and A-8 respectively) whereby he has been transferred from JNV, Odha (Sirsa) to JNV, Fatehabad, and his representation there against stands rejected.
2. Heard.
3. Learned counsel for the applicant submitted that the position has now changed and one post of TGT (Chemistry) is, presently, lying vacant at Sirsa where from the applicant has been transferred. He, therefore, prays that the applicant may be allowed to make a representation to the respondents to consider his transfer against the vacant post at Sirsa, including the ground of couple case and the respondents may be given a direction to consider that representation in accordance with law and the transfer policy.
4. Learned counsel for the respondents did not object to the disposal of the O.A. in the above terms.
5. Accordingly, the O.A. is disposed of with a direction that if any representation is filed by the applicant within seven days, the respondents shall consider and decide the same in accordance with rules, transfer policy and law on the issue, by passing a reasoned and speaking order, within a



period of one month thereafter. A copy of the order to be passed by the respondents shall be duly communicated to the applicant. MA No. 060/00817/2020 also stands disposed of accordingly.

6. Needless to mention that the disposal of the O.A. shall not be construed as an expression of any opinion on the merit of the case. No costs.

**(AJANTA DAYALAN)**  
**MEMBER (A)**

**(SANJEEV KAUSHIK)**  
**Member (J)**

Place: Chandigarh  
Dated: 07.09.2020

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